GOVERNMENT OF INDIA HEALTH AND FAMILY WELFARE LOK SABHA

STARRED QUESTION NO:127 ANSWERED ON:05.03.2010 REGISTERED MEDICAL PRACTITIONERS Dharmshi Shri Babar Gajanan;Gaddigoudar Shri P.C.

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the National Human Rights Commission (NHRC) has voiced concern over the doctors with bogus degrees and registration certificates, providing health care facilities in the country;
- (b) if so, the corrective steps taken or proposed to be taken in this regard;
- (c) whether the Government proposes to prepare a national data of the registered medical practitioners and also to shift to a system of periodical renewal for the registration of medical professionals to check such fraudulent medical practitioners; and
- (d) if so, the details thereof and if not, the reasons therefor?

Answer

THE MINISTER OF HEALTH AND FAMILY WELFARE(SHRI GHULAM NABI AZAD)

- (a) It is learnt that on 29th January, 2010, the National Human Rights Commission (NHRC) held a workshop in Delhi on the issue of illegal medical practice by fake doctors/quacks in India. The Ministry has not yet received any recommendations.
- (b) Does not arise.
- (c)&(d): The Indian Medical Council Act, 1956, is being envisaged to be amended to earmark certain funds to the Medical Council of India mainly to update the Indian Medical Register electronically and in a continuous manner, and also to make provision for periodic renewal of registration of medical practitioners.